

Officer, Kalan Block, Distt. Shahjahanpur, U. P. and there has been no indication either in the report or the forwarding letter to give rise to a suspicion of its being false and fabricated.

(c) and (d). Freedom From Hunger Campaign is being directed to obtain a special report from the Agricultural Production Commissioner, U. P. about the utilisation of the funds so far received by the Society and also on the details regarding the meetings of the Society etc. Meanwhile further release of funds for the scheme approved has been withheld.

Land owned by Members of Board of Directors of Tarai Development Corporation

7013. SHRI JITENDRA PRASAD : Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 4240 on the 8th July, 1971 and state :

(a) the land owned by the Members of the Board of Directors of the Tarai Development Corporation and how they have escaped the existing limit of land ceiling in the U. P. State ;

(b) whether the value of share of the Tarai Development Corporation is so high that the small farmers are not able to purchase them and derive benefits from the Corporation ; and

(c) if so, the steps Government propose to take to abolish this disparity ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) to (c). The information is being collected and will be laid on the table of the Sabha as soon as received.

Agro-Service Centre in Shahjahanpur, Uttar Pradesh

7014. SHRI JITENDRA PRASAD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether District Shahjahanpur has been included in the list of Agro-service Centres allocated for U. P. ; and

(b) if so, the amount allocated therefor?

THE MINISTER OF STATE IN THE

MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) No such list has been prepared as yet. Agro-Service Centres are being established by unemployed engineers, with the help of the State Agro-Industries Corporations/State Government and the locations of the Centres will be decided by them.

(b) The question does not arise.

Return of RS-09 Defective Tractors

7015. SHRI JAGANNATH RAO JOSHI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the German Democratic Republic has agreed to take back all RS-09 tractors against which complaints have been made regarding their working conditions ;

(b) the total number of tractors imported therefrom ;

(c) the number of tractors returned and to be returned ; and

(d) the total cost so far paid back and to be paid back ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) The G.D.R. Suppliers have agreed, so far, to the return of modified RS-09 tractors only, subject to terms and conditions specified in the Protocol signed by them with the State Trading Corporation of India on the 21st February, 1971. A copy of the Protocol has already been laid on the Table of the Sabha.

(b) 1,998.

(c) and (d). Inspection of RS-09 tractors offered for return in Gujarat has already been conducted. The State Agro-Industries Corporation has confirmed that it has already received Rs. 7.50 lakhs from the GDR Authorities, covering the cost of 84 modified RS-09 tractors being returned to them.

The Rajasthan State Agro-Industries Corporation has also intimated that 52 numbers of RS-09 tractors were modified upto 21st February, 1971. However, 24 farmers only have offered to return their tractors. The inspection of these tractors has already been carried out and these are being returned to the GDR Suppliers' Representative. The money is expected to